

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE: SOUTH
SAKET COURT COMPLEX, NEW DELHI

No. 9482 /CA/South/Destructions/Saket

Dated: 24/07/24

URGENT NOTICE

Subject:- Destruction of Unclaimed Certified Copies prepared upto 30/06/2023 & Applications for supply of Certified Copies (under objection) for the period i.e. upto 31.12.2023.

All the Ld. Advocates, parties/litigants are requested to kindly contact Copy Agency functional Room No. 04 & delivery counter, Ground floor, Saket District Court, New Delhi on any working day (during working hours from 10:30 am to 01:30 am & 2 pm to 03:30 pm) to collect the certified copies prepared till 30.06.2023 which are lying for delivery pursuant to application made in this regard. It is notified for information of all concerned that if the said certified copies are not collected upto 06.08.2024, the said unclaimed copies would be destroyed without any further notice and the amount deposited for such certified copies shall stand forfeited in view of "Rule 10 A added in Chapter-V-B, Delhi High Courts Rules & Orders Volume V published in the Delhi gazette on 01.09.2009". Which explains "in case the attested copy is not collected within 120 days from the date of its preparation it will be destroyed & the amount deposited for such attested copy shall stand forfeited."

The Advocates/Litigants are further requested to contact Branch-In-Charge, Copying Agency, Room No.04, Ground Floor, Admin Block, District Court Complex, Saket, New Delhi on any working day to collect the applications made for supply of certified copies upto 31.12.2023. Which are lying under objection. However, the said application if not collected for removal of objection till 06.08.2024 shall also be destroyed immediately/thereafter without any further notice and the amount so deposited for such applications shall be stand forfeited. Details of such application/objections are available with the Copying Agency Counter, functional at Ground Floor, Saket Courts for reference/record purpose.

This notice is issued with the prior approval of Ld Principal District & Sessions Judge, South District, Saket Courts, New Delhi.



(PURSHOTAM PATHAK)

Additional Sessions Judge-05(S)/
Officer-In-Charge, Copying Agency Branch,
South District, Saket Court Complex,
New Delhi.

Copy forwarded for information & necessary action to:-

1. PS to Ld. Principal District & Sessions Judge(South), Saket Courts Complex, Delhi.
2. PS to Ld. Principal District & Sessions Judges, Central & West (THC), East, North-East & Shahdara (KKD), New Delhi (PHC), North-West & North Rohini), South-East (Saket), South West (Dwarka) with request to get the above notice display on the Notice Board and other conspicuous place of public in their respective District Court Complex.
3. The Secretary, Bar Association at Saket, Rohini, THC, PHC, Dwarka, KKD Courts, Delhi/New Delhi with request to have the above notice displayed at the Notice Board and other conspicuous places.
4. The AO(J)/Incharge, Care Taking Branch, Saket Courts Complex, New Delhi to get the above notice displayed at Notice Board and other conspicuous places.
5. The Branch-In-Charge/PRO, Facilitation Centre, Central & West (THC), East, North-East & Shahdara (KKD), New Delhi (PHC), North-West & North (Rohini), South-East (Saket), South West (Dwarka) to get the above notice displayed at Notice Board and other conspicuous places.
6. Website Committee to Delhi District Courts with the request to upload the above notice on Website please. **THC**
7. The Branch-In-Charge, R & I Branch for uploading on layers.


(PURSHOTAM PATHAK)
Additional Sessions Judge-05(S)/
Officer-In-Charge, Copying Agency Branch,
South District, Saket Court Complex,
New Delhi